

Holiday on 30th June under Negotiable Instruments Act, 1881

136. SHRI G. GOPINATHAN NAIR : Will the Minister of COMPANY AFFAIRS/

be pleased to state whether 30th June is a public holiday under Section 25 of the Negotiable Instruments Act so far as annual general meetings of Companies are concerned ?

THE MINISTER OF COMPANY AFFAIRS/

(SHRI K. V. RAGHUNATHA REDDY) : 30th June will be a public holiday if it is so notified under the Explanation to section 25 of the Negotiable Instruments Act, 1881. The powers under the said section of the Act to declare any day as a public holiday, have delegated to the State Governments by the Ministry of Home Affairs. The position in regard to 30th June being a public holiday so far as holding of Annual General Meetings under the Companies Act is concerned, will, therefore, vary from State to State.

Konkan Shipping Line

137. SHRI BABUBHAI M. CHINAI : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/

be pleased to state :

(a) whether there is any proposal under Government's consideration to take over the Konkan Shipping Line and run it through the Government-owned Moghul Shipping Line ; and

(b) if so, what are the details in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/

(SHRI RAJ BAHADUR) : (a) and (b). The Government of Maharashtra have forwarded to this Ministry the minutes of the emergency meeting of the Master Plan Committee, Maharashtra, recommending that the Konkan line passenger service should be taken over

either by the Central Government or the State Government as from September 1971, in view of the reported intention of M/s, Chowgule Steamships Ltd., not to reopen the Bombay/Dabhol line after the monsoon in September, 1971.

This is being examined.

Asian Development Bank

138. SHRI BABUBHAI M. CHINAI ;

Will the Minister of FINANCE/

be pleased to state what are Government's views on the suggestion for augmenting resources of the Asian Development Bank in Singapore ?

THE MINISTER OF FINANCE/

fafrf JTsfrr

(SHRI Y. B. CHAVAN) : There is quite clearly need to augment the resources of the Asian Development Bank but the question is what kind of resources it should have and how these should be obtained. The level of ordinary lending by the Bank has exceeded \$ 200 million last year and, in our view, this is probably the limit of absorption. On the other hand the level of soft lending has only reached \$ 34 million last year and there is considerable scope for enlarging such lending. For this purpose the Bank must have special resources to be contributed by the more affluent countries.

The question of augmenting the resources of the Bank is presently under examination by the Board of (Directors and we have asked that the examination be comprehensive enough to cover the question of soft loans.

Dayanand Model School, Mandir Marg, New Delhi

139. CHAUDHARY A. MOHAMMAD : Will the Minister of EDUCATION AND SOCIAL WELFARE/

be pleased to state :

(a) whether there is any proposal under Government's consideration to recognise the primary section of the Dayanand Model School, Mandir Marg, New Delhi ; and

(b) if so, the time by when it is likely to be recognized ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/

(PROF. D. P. YADAV) : (a) No, Sir ; no such proposal has been received by Delhi Administration from the school so far.

(b) Does not arise.

Enforcement of Prohibition

140. SHRI N. R. MUNISWAMY : Will the Minister of EDUCATION AND SOCIAL WELFARE/

be pleased to state :

(a) what are the names of the States which have enforced prohibition ;

(b) whether any State Governments have approached the Central Government for the enforcement of total prohibition ; if so, the names of those States ; and

(c) what is Governments assessment of the success achieved in regard to the enforcement of prohibition in the country ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/

(SHRI K. S. RAMASWAMY) : (a) There is total prohibition in Gujarat and Tamil Nadu. Partial prohibition is in force in the States of Assam, Haryana, Maharashtra, Mysore, Rajasthan and Uttar Pradesh.

(b) Prohibition being a State subject, it is for the State Government to enforce prohibition. Recently however, the Tamil Nadu Government has written to the Central Government to place the subject of Prohibition in the concurrent list.

(c) No assessment as such has been carried out.

Joy Rides in Jumbo Jet

141. SHRI N. R. MUNISWAMY : Will the Minister of TOURISM AND CIVIL AVIATION/

be pleased to state :

(a) how many joy rides in Boeing 747 Jumbo jet, "Emperor Ashoka" were arranged

by his Ministry and what was the cost involved on this account ; and

(b) who were the passengers invited to these joy rides ?

THE MINISTER OF TOURISM AND CIVIL AVIATION/

(DR. KARAN SINGH) : (a) and (b). There were, in all, 4 demonstration flights of Air-India's Boeing 747 Jumbo jet "Emperor Ashoka" in Delhi on the 28th and 29th April, 1971.

The total number of passengers on the four flights was 879, which included some Ministers, Government officials, Customs, Immigration and Airlines staff and Commercial Contacts of Air-India.

The cost on the 4 demonstration flights was Rs. 54,500.00 approximately.

C. C. A. and H. R. A. of Central Government Employees

142. SHRI D. THENGARI : Will the Minister of FINANCE/ be pleased to state :

(a) what are the rates of City Compensatory Allowance and House Rent Allowance admissible to Central Government employees posted in Bombay, Calcutta and Delhi ;

(b) whether the rates of these allowances are the same for the cities mentioned above; if not, the reasons therefore ; and

(c) whether there is any proposal under Government's consideration to increase these allowances for these three cities ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE/ (SHRI K. R. GANESH) : (a) The rates are as under :

(i) *Compensatory [City] Allowance Pay*

per month Rs. Rate of Allowance Rs.

Below 150	10 per cent of pay subject to a minimum of 7.50 and a maximum of 12.50
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